

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 08 OF 2018 & IA NO. 1187 OF 2018 IN  
APPEAL NO. 114 OF 2015**

**Dated: 27<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Gujarat Urja Vikas Nigam Limited**

**.... Appellant(s)**

**Vs.**

**Taxus Infrastructure & Power Projects Ltd & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua for R-2

**ORDER**

There was no representation by the Respondent No.1 either personally or through counsel when the case was taken up for consideration.

Another two weeks' time is granted for the compliance of order dated 14.01.2019 for filing reply i.e. on or before 26.04.2019 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed on or before 14.05.2019 after duly serving copy to the other side.

List the matter on **27.05.2019.**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/bn*

**(Justice N. K. Patil)  
Judicial Member**